

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 101
(IB)-191(PB)/2019

IN THE MATTER OF:

Edelweiss Asset Reconstruction Company Pvt. Ltd.

.... Applicant/petitioner

v.

Sameeksha Estate Pvt. Ltd.

.... Respondent

Under Section 7 of IBC.

Order delivered on 25.09.2020

Coram:

SHRI B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

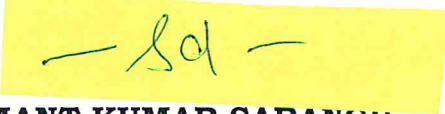
For the applicant

Mr. Sumant Batra, Mr. Sanjay Bhatt,
Mr. Rahul Mehandiratta, Advs. with
Mr. Udayraj Patwardhan, RP

ORDER

On the urgent hearing application [IA-4042-2020] filed by the Resolution Professional counsel asking for listing of CP 1083 of 2018 and CP 169 of 2019 along with the pending IAs-CAs, the **Registry** is hereby directed to list the mentioned two CPs as well as other pending applications for hearing on **22.10.2020**.


(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT


(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)